No. 27(25)/2011-Judl.
Government of India
Ministry of Law & Justice
Department of Legal Affairs
Judicial Section
*****

New Delhi, the 1st September, 2011

OFFICE MEMORANDUM

Sub: Revision of fee payable to Standing Government Counsel and Additional Standing Government Counsel in the District and Subordinate Courts.

In partial modification to this Department's OM no. 27(11)/1999-Judl. Dated 24.09.1999, the undersigned is directed to convey the approval of the Competent Authority for revision of fee structures, **applicable to Standing Government Counsel and Additional Standing Government Counsel in the District and Subordinate Courts with immediate effect as per following rates**:-

Sl.No.	Item of work	Revised fee
1.	Retainer fee for Standing Govt. Counsel	Rs. 4000 per month
2.	Fee for effective hearing	Rs. 1200 per day
3.	Fee for non-effective hearing	Rs. 400 per day (not more than 5 such hearings in a case)
4.	Fee for drafting Written Statement, Grounds of Appeal etc.	Rs. 1,000 per pleading
5.	Fee for drafting other pleadings of misc. nature	Rs. 400 per pleading
6.	Fee per Conference	Rs. 600(subject to maximum of 5 such conferences in a case / group of identical cases)
7.	Daily fee for out of Headquarters	Rs. 1,800 per day
8.	Conveyance charges for local journey outside Headquarters	Rs. 600 (lump sum)
9.	Expenses for stay in hotels	Rs. 1,200 per day
10.	Clerkage	@ 10% of total fee excluding miscellaneous and out of pocket expenses (maximum Rs. 3500 in a case)
11.	Fee for identical cases	Full fee in the 1st case and Rs. 500 in per suit for connected cases (max. 3 cases)
12.	Miscellaneous and out of pocket expenses	As per actual to the satisfaction of the administrative Department.

Contd...

2. All other terms and conditions of engagement of Standing Government Counsel and Additional Standing Government Counsel in the District and Subordinate Courts in the pre-revised OM no. 27(11)/1999-Judl. Dated 24.09.1999 shall continue to remain applicable unless specifically revoked/revised.

3. The revision of fee structures are issued with the approval of the Ministry of Finance, Department of Expenditure's ID No. 9(11)/99-E.II dated 18th July, 2011.

(M.A.Khan Yusufi)
Joint Secretary and Legal Adviser
Ph:23385383

Copy to:

1. All Ministries/Departments to the Government of India.
2. All Standing Government Counsel and Additional Standing Government Counsel before various District and Subordinate Courts as per the list.
3. Department of Expenditure, Ministry of Finance, New Delhi w.r.t. their ID Note No. 9(11)/99-E.II dated18th July, 2011.
4. Incharge, Branch Secretariats Mumbai/Kolkata/Chennai/Bangalore.
5. Incharge, Central Agency Section, Litigation (HC) Section, Litigation Lower Courts Section
6. Cash LA Section for necessary action w.r.t enhanced retainer fee.
7. All Sections of Department of Legal Affairs.
8. Pay and Accounts Officer, Deptt of Legal Affairs, New Delhi.
9. NIC Cell with the request to upload the same in the website of this Deptt.
10. O.L. Section for Hindi Translation.

(Kishore Kumar)
Section Officer